

12.13 hrs.

[English]

PAPERS LAID ON THE TABLE

Notification under Coinage Act, Central Excises and Salt Act, Customs Act, and Reports under Banking Companies (Acquisition and Transfer of Undertaking) Acts, 1970

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table:—

- (1) A copy of the Coinage (Standard Weight and Remedy of of Commemorative Coins of One Rupee containing Copper 75 per cent and Nickel 25 per cent coined on the theme "FOOD AND ENVIRONMENT" on the occasion of the celebration of Ninth World Food Day on the 16th October, 1989) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 791(E) in Gazette of India dated the 5th October, 1989 under sub-sections (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-8/89]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 747(E) published in Gazette of India dated the 11th August, 1989 together with an explanatory memorandum seeking to amend Notification No. 133/86-Central Excises dated the 1st March, 1986 so as to extend concessional rate of excise duty to modified polyphenylene oxide.

- (ii) G.S.R. 750(E) published in

Gazette of India dated the 16th August, 1989 together with an explanatory memorandum seeking to amend Notification No. 177/86-Central Excises dated the 1st March, 1986 so as to allow to the users full Modvat credit of duty paid on paper board falling under sub-heading 4811.30 of the Schedule to the Central Excise Tariff Act, 1985.

- (iii) G.S.R. 751(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum seeking to prescribe a concessional rate of excise duty of ten per cent *ad valorem* on flax fabrics falling under heading No. 53.05 of the Schedule to the Central Excise Tariff Act, 1986.

- (iv) G.S.R. 752(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum extending the validity of Notification No. 193/87—Central Excises, dated the 17th August, 1987 upto 31st March, 1992.

- (v) G.S.R. 750(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum exempting excise duty on potassium amidecapatively used in manufacture of heavy water.

- (vi) G.S.R. 760(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum exempting excise duty on potassium metal produced in heavy water plant

- at Baroda and used in manufacture of potassium amide by heavy water plants at Baroda, Tuticorin, Talchar, Thal and Hazira.
- (vii) G.S.R. 756(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 263/87-CE, dated the 10th December, 1987 so as to make certain changes in the procedure for claiming the exemption.
- (viii) G.S.R. 801(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 140/83-CE, dated the 5th May, 1983, 175/86-CE, dated 1st March, 1986 and 75/87-CE, dated the 1st March, 1987 so as to provide for *inter alia* the exclusion of value of clearance of goods affixed with the brand/trade name of another person who is not eligible for exemption under these notifications for computing the aggregate value of clearances in a financial year so as to determine the eligibility to avail exemption in the next financial year.
- (ix) G.S.R. 804(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 60/88-CE, dated the 1st March, 1988 so that the certificate from NRI which was required to be produced before the Assistant Collector of Central Excise having jurisdiction over newspaper establishment for availing the exemption, is now required to be produced before the Assistant Collector of Central Excise having jurisdiction over the newsprint manufacturing unit.
- (x) G.S.R. 810(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE dated the 9th September, 1987 upto 30th September, 1990.
- (xi) G.S.R. 811(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendment to Notification No. 23/89-CE, dated the 1st March, 1989 so as to provide the concessional rate of excise duty to cement manufactured by factories using vertical shaft kiln with licenced capacity not exceeding 200 tonnes per day and by factories using rotary kiln with licenced capacity not exceeding 300 tonnes per day.
- (xii) G.S.R. 838(E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 133/86-CE, dated the 1st March, 1986 so as to change the description of 'polystyrene' to "Polystrene and copolymers of styrene".
- (xiii) G.S.R. 790(E) published in

- Gazette of India dated the 28th August, 1989 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on woven sacks of polymers of ethlene or propylene or, as the case may be, a combination thereof, manufactured on looms other than circular looms and falling under heading No. 46.01 or 63.01 of the Schedule to the Central Excise Tariff Act, 1985 shall not be required to be paid during the period from 20th November, 1986 to 6th January, 1987.
- (xiv) G.S.R. 850(E) published in Gazette of India dated the 21st September, 1989 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the basic excise duty and the special excise duty on A.D.V. tyres of sizes 4" x 8" and 3.5" x 8", measured in terms of cross-sectional width x rim diameter and falling under sub-heading No. 4011.10 of the Scheduled to the Central Excise Tariff Act, 1985, shall not be required to be paid during the period from 1st March, 1988 to 28th February, 1989.
- (xv) The Central Excise (Eighth Amendment) Rules, 1989 published in Notification No. G.S.R. 832(E) in Gazette of India dated the 15th September, 1989. [Placed in Library. See No. LT-9/89]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O. 726(E) published in Gazette of India dated the 13th September, 1989 together with an explanatory memorandum regarding the revised rate of exchange for conversion of Pound Sterling into India Currency or *vice-versa*.
- (ii) G.S.R. 746(E) published in Gazette of India dated the 11th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 48/89-Customs, dated the 1st March, 1989 so as to extent concessional rate of basic customs duty of 30 per cent *ad valorem* to modified polyphenylene oxide.
- (iii) G.S.R. 753(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 297/87-Cs., dated the 17th August, 1987 authorising Director in the Office of Development Commissioner (SSI) to attest the list of components to be imported by small scale units and also to extend the validity of the notification upto 31st March, 1992.
- (iv) G.S.R. 758 (E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 40/80-Cus. dated the 1st

- March, 1989 so as to include two more chemicals namely, L. Lysine Mono Hydrochloride and Methionine hydroxy analog in the said notification.
- (v) G.S.R. 754 (E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 224/85-Cus., dated the 9th July, 1985 so as to withdraw customs duty concession available for certain items covered by the said notification.
- (vi) G.S.R. 672 (E) and 673 (E) published in Gazette of India dated the 21st August, 1989 together with an explanatory memorandum seeking to provide concessional rate of basic customs duty of 55 per cent *ad valorem* and auxiliary duty of 5 per cent *ad valorem* on dead burnt magnesite of specified grades.
- (vii) G.S.R. 777 (E) published in Gazette of India dated the 23rd August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 148/88-Cus., dated the 27th April, 1988 seeking to extend the benefit of 35 per cent basic duty plus nil additional duty on imported out-board motors for fitment to fishing boats presently available to State Fisheries Corporation or any Fisheries Cooperative Federation to imports by all persons subject to certain conditions.
- (viii) GSR 778 (E) and 779 (E) published in Gazette of India dated the 23rd August, 1989 together with an explanatory memorandum seeking to prescribe 35 per cent basic customs duty, nil additional duty and 5 per cent auxiliary duty on Lyophilizers imported for manufacture of antibiotics subject to certain conditions.
- (ix) G.S.R. 781 (E) published in Gazette of India dated the 25th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 247/84-Cus., dated the 27th September, 1984 so as to increase with effect from 1st October, 1989 the value of duty free limit for the import of components for fishing trawlers from 20 per cent to 30 per cent of trawlers land also to extend the validity of the Notification upto 30th September, 1992.
- (x) G.S.R. 800 (E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 64/70 Cus, dated the 6th March, 1979 seeking to delete Dicyanadiamide and Guanidine Nitrate from the list of goods eligible for concessional rate of basic customs duty.
- (xi) G.S.R. 802 (E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 47/89-Cus., dated the 1st March, 1989 so as to increase the basic customs duty on

- Low density polyethylene based sheathing compound or insulation compound from Rs. 3000/-per tonne to 50 per cent *ad valorem*.
- (xii) G.S.R. 803 (E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum seeking to exempt newsprint for printing of newspapers, books and periodicals when imported into India from the whole of additional duty of customs (CVD).
- (xiii) G.S.R. 840(E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 47/89-Cus., dated the 1st March, 1989 so as to change the description of 'polystyrene' to 'Polystyrene and copolymers to styrene'.
- (xiv) G.S.R. 841 (E) published in Gazette of India dated the 18th September 1989 together with an explanatory memorandum seeking to exempt concentrated dispersions of colouring matter in polypropylene, (Polypropylene Muster Batch), from basic customs duty in excess of 70 per cent *ad valorem* subject to certain conditions.
- (xv) S.O. 764 (E) published in Gazette of India dated the 27th September, 1989 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa. [Placed in Library. See No. LT-10/89]
- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
- (i) Report on the working and activities of the Bank of Baroda for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's report thereon. [Placed in Library. See No. LT-5/89]
- (ii) Report on the working and activities of the Allahabad Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-6/89]
- (iii) Report on the working and activities of the UCO Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-7/89]
- (5) A copy of the Results (Hindi and English versions) of the Nineteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1989. [Placed in Library. See No. LT-11/89]
- Notification under Export (Quality control and Inspection) Act, 1963, Tobacco Board Act 1975, Spice Board Act, 1986, and Review on and Annual Report of Minerals and Metals Trading Corporation of India, Ltd., New Delhi for 1988-89**

TOURISM (SHRI ARUN KUMAR NEHRU):
I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Cardamon (Inspection) Rules, 1989 Published in Notification No. S.O. 1981 in Gazette of India dated the 22nd July, 1989.

(ii) The Export of Rubber Hoses (Quality Control and Inspection) Rules, 1989 published in Notification No. SO 1685 in Gazette of India dated the 22nd July, 1989.

(iii) The Export of Crockeryware (Quality Control and Inspection) Rules, 1989 published in Notification No. S.O. 1685 in Gazette of India dated the 22nd July, 1989.

(iv) S.O. 1895 published in Gazette of India dated the 19th August, 1989 making certain amendments to the Export of Dry Batteries (Quality Control and Inspection) Rules, 1978.

(v) S.O. 1896 published in Gazette of India dated the 19th August, 1989 making certain amendments to the rules specified in the Annexure annexed to the notification.

(vi) S.O. 1897 published in Gazette of India dated the 19th August, 1989 making certain amendments to the rules specified in the Annexure annexed to the notification.

(vii) S.O. 1989 published in Gazette of India dated the 19th August, 1989 making certain amendments to the Export of Electric Motors and Generators (Quality Control and Inspection) Rules, 1980.

(viii) The Export of Frozen Fish and Fishery products (Quality Control and Inspection) Amendment Rules, 1989 published in Notification No. S.O. 2491 in Gazette of India dated the 7th October, 1989.

(ix) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1989 published in Notification No. S.O. 2492 in Gazette of India dated the 21st October, 1989.

(x) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1989 published in Notification No. S.O. 2631 in Gazette of India dated the 21st October, 1989.

(xi) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1989 published in Notification No. S.O. 2632 in Gazette of India dated the 21st October, 1989. [Placed in Library. See No. LT-12/89]

(2) A copy of the Tobacco Board (Recruitment) Regulations, 1989 (Hindi and English versions) Published in Notification No. 8(2).88-EP (Agri VI) in Gazette of India dated the 22nd September, 1989 under sub-section (5) of section 33 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-13/89]

- (3) A copy of the Spices Board (Regulation of Exporters) Regulations, 1989 (Hindi and English versions) published in Notification No. F. No. Adm/Reg./01/89 in Gazette of India dated the 24th October, 1989 under section 40 of the Spices Board Act, 1986. [Placed in Library. See No. LT-14/89]
- (4) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-15/89]
- (ii) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1989 published in Notification No. G.S.R. 767 (E) in Gazette of India dated the 18th August, 1989.
- (iii) The Sugar (Price Determination for 1989-90 production) Amendment Order, 1989 published in Notification No. G.S.R. 813 in Gazette of India dated the 4th November, 1989.
- (iv) The Sugar (Price Determination for 1989-90 production Order, 1989 published in Notification No. G.S.R. 900 (E) in Gazette of India dated the 17th October, 1989. [Placed in Library. See No. LT-16/89]
- (2) A copy of the Food Corporations (Amendment) Regulations 1989 (Hindi and English versions) published in Notification No. 4(4)/89-B.C. in Gazette of India dated the 6th October, 1989 under sub-section (5) of section 45 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-17/89]

Notifications under Essential Commodities Act, 1955 and under Food Corporation Act, 1964

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1989 published in

12.15 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): With your permission, Sir I rise